

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.- 4

IB-2970/ND/2019

IA/4721/2023

IN THE MATTER OF:

Neha Jain

....Applicant

Vs.

Venessa Metals and Alloys Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 09.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the RD : Ms. Shankari Mishra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/4721/2023:-

Liquidator in person is present. He sought time to file an appropriate affidavit in respect of the issue raised in order dated 07.06.2024. Ld. Counsel on behalf of RD is present and submitted that they have filed their response in terms of order dated 07.06.2024. However, the same is not reflected on the e-portal. Ld. Counsel on behalf of RD is directed to approach the Registry and cure the defects, if any, so that their response is reflected on the e-portal. List the matter on **25.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)